

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1631
ANSWERED ON:23.03.2012
JUVENILE HOMES
Gandhi Smt. Maneka Sanjay

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the State-wise statistics of children turned adults in juvenile homes across the country;
- (b) whether the Government has any scheme to rehabilitate them;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefore?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a)to(c): Section 44 of the Juvenile Justice (Care and Protection of Children) Act, 2000 mandates the State Governments/UT Administrations to have 'after care programmes' for taking care of children, for a period of three years, after they leave Children's/Special Homes on achieving adulthood, to enable them to lead an honest, industrious and useful life. The Government in the Ministry of Women and Child Development is implementing a Centrally Sponsored Scheme, namely Integrated Child Protection Scheme (ICPS), under which financial assistance is provided to State Governments/UT Administrations for, inter-alia, after care services for such children to help sustain them during the transition from institutional to independent life. The services include housing facilities, vocational training, help to gain employment, counseling and stipend etc. 353 such persons are being supported in the after care homes assisted under the scheme.

(d): does not arise.